

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1977, published in Notification No. G.S.R. 584 in Gazette of India dated the 6th May, 1978.

(2) The Indian Forest Service (Pay) Third Amendment Rules, 1978, published in Notification No. G.S.R. 696 in Gazette of India dated the 3rd June, 1978.

(3) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1978, published in Notification No. G.S.R. 730 in Gazette of India dated the 10th June, 1978.

(4) The All India Services (Discipline and Appeal) Amendment Rules, 1978, published in Notification No. G.S.R. 753 in Gazette of India dated the 17th June, 1978.

(5) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1978, published in Notification No. G.S.R. 755 in Gazette of India dated the 17th June, 1978.

(6) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1978 published in Notification No. G.S.R. 756 in Gazette of India dated the 17th June 1978.

(7) The Indian Forest Service (Appointment by Promotion) Second Amendment Regulations, 1978, published in Notification No. G.S.R. 757 in Gazette of India dated 17th June, 1978.

[Placed in Library. See No. LT-2295/78.]

NOTIFICATION UNDER CENTRAL EXCISE AND SALT ACT AND UNDER SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) ACT.

THE MINISTER OR STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 28 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Tenth Amendment) Rules, 1978, published in Notification No. G.S.R. 332 (E) in Gazette of India dated the 22nd June, 1978.

(ii) The Central Excise (Eleventh Amendment) Rules, 1978, published in Notification No. G.S.R. 355(E) in Gazette of India dated the 4th July, 1978.

[Placed in Library. See No. LT-2396/78.]

(2) A copy of the Smugglers and Foreign Exchange Manipulators Appellate Tribunal for Forfeited Property) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 179(E) in Gazette of India dated the 18th February, 1977 together with a corrigendum thereto published in Notification No. S.O. 250(E) (English version) and S.O. 251(E) (Hindi version) under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976. [Placed in Library. See No. LT-2397/78.]

SHRI B. P. MANDAL (Madhepura) rose—

MR. SPEAKER: On what point are you rising?

SHRI B. P. MANDAL: I want to submit only one thing. When all the Members are equal, when the rule clearly says that points of order will be raised on something that is going

[Shri B. P. Mandal]

on, how is it that one Member has been allowed to take two hours of the time of the House?

MR. SPEAKER: This is not a point of order. Another Member is now taking more time.

SHRI K. P. UNNIKRISHNAN (Badagara): I have written to you on item No. 8 of the Order Paper.

The Smugglers and Foreign Exchange Manipulators' (Forfeiture of Property) Act, 1976, was passed by this House in March, 1976 and it was gazetted on 25th June, 1976. Then the rules were made. Because this is a very important legislation, even at that time, if you go through the debates you will find, many Members had expressed a keen desire that this should come into force immediately and that steps should be taken. The previous Government did not do it. I do not want to cast aspersions, but it is now well known as the Maruti Inquiry is going on, that Bakhia is one of the benamidars of Maruti. Now, this is continuing. My allegation is that this was gazetted on 18th February, 1977 but the present Government did not also consider it proper to come before the House during the last four sessions. Now, they have come forward even without offering any explanation for the delay. This is a serious matter. When allegations have also been made by the former Home Minister and many Members belonging to his party that there is a powerful lobby even in the present Government associated with some new smugglers or old smugglers, it is very important that you should call upon this Minister to give an explanation and also see that these rules are properly presented. We have been urging repeatedly from both sides that the delay should be explained. I request you to pull up this Minister.

MR. SPEAKER: Mr. Minister, do you have any explanation to offer?

SHRI ZULFIQUARULLAH: I shall submit the explanation tomorrow.

MR. SPEAKER: The rule is that you should give the explanation along with the papers that are to be laid. Now, I am submitting it before the Committee. You give your explanation to the Committee.

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): I have given notice of a calling attention because in Delhi three Junior Engineers are on hunger strike before the residence of the Minister of Works & Housing. He is not meeting them. This is a very important thing.

MR. SPEAKER: I know what is important.

14.32 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DAMAGE TO CROPS BY LOCUST INVASION

श्री मनोराम बागड़ी (मयूरा): अध्यक्ष जी, मैं प्रविलम्बनीय लोक महत्त्व के निम्न विषय की ओर कृषि और सिंचाई मंत्री का ध्यान दिताता हूँ और प्रार्थना करता हूँ कि वे इस बारे में एक बतव्य दें :

“टिडडी दल के हमले और उस से देश में फसलों की क्षति के समाचार ।”

14.33 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): This year a few exotic locust swarms invaded India from the West in the